



2026:AH:26013

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 505 of 2026

Ram Awtar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. At the very outset, learned counsel for the petitioner has prayed for and is permitted to correct the prayer No. 'A', during the course of the day.

2. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

3. This writ petition has been filed, inter alia, for the following relief:

"A. Issue a writ order of direction in the nature of mandamus directing the respondent no. 2/ Settlement Officer of Consolidation Banda to decide the case No . 299/20 of 2025 (Badda Vs Binda & Others) u/s 11 (1) of the U.P Consolidation of Holdings Act, 1983, within a reasonable time as fixed by this Hon'ble Court."

4. It has been submitted that the aforementioned matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

5. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

6. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Settlement Officer of Consolidation (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order, if there is no

other legal impediment.

7. With the aforesaid direction, present application is **disposed of**.

February 5, 2026
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(Dinesh Pathak,J.)